# PUBLIC ANNOUNCEMENT UNDER THE PROVISIONS OF REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13(1), 14, AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO

# FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF **PRADHIN LIMITED**

Corporate Identification Number (CIN): L15100TN1982PLC009418;

Registered Office: 61, Sembudoss Street, Chennai - 600001, Tamil Nadu, India;

Corporate Office: 203 S.F. Soliter FP-182, SP-182/ D,T.P.S-14, B/S. Vaibhav Apartment 2, Opp. Bombay Garage, Shahibaug

Ahmedabad - 380004, Gujarat, India; Contact Number +91 – 9925052000;

Website: www.pradhin.com; Email ID: info.pradhin@gmail.com

Open Offer for acquisition of up to 9,48,688 (Nine Lakhs Forty-Eight Thousand Six Hundred and Eighty-Eight) fully paidup equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('Equity Shares'), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Pradhin Limited ('PRADHIN' or 'Target Company') from the Public Shareholders of the Target Company, at an offer price of ₹40.00/- (Rupees Forty Only) per equity shares of the Target Company, by Mr. Nitin Vitthalrao Thorave ('Acquirer'), pursuant to and in compliance with the provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ('SEBI (SAST) Regulations') ('Offer').

This Public Announcement is being issued by Swaraj Shares and Securities Private Limited, the Manager to the Open Offer ('Manager'), for and on behalf of the Acquirer to the Public Shareholders of the Target Company pursuant to, and in compliance with the provisions of Regulations 3(1) and 4 read with Regulations 13, 14, and 15(1) and other applicable provisions of the SEBI (SAST) Regulations ('Public Announcement' or 'PA').

#### 1. DEFINITIONS AND ABREVIATIONS

For this Public Announcement, the following terms have the meanings assigned to them below:

Definitions/ Abbreviations	Particulars		
Acquirer	Mr. Nitin Vitthalrao Thorave, son of Mr. Vitthalrao Laxman Thorave, aged 52 years, Indian Resident, bearing Permanent Account Number 'ACBPT2601D' under the Income Tax Act, 1961, residing at Swapnashilp Bungalow, Vartak Road, Virar West, Behind Arti Apartment, Vasai Virar Municipal corporation, Thane – 401303, India.		
Board of Directors	The board means the Board of Directors of the Target Company.		
BSE Limited/ Stock Exchange	The stock exchange where presently the Equity Shares of the Target Company are listed.		
CIN	Corporate Identification Number issued under the Companies Act, 2013, and the rules made thereunder.		
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each.		
Identified date means the date falling on the 10 <sup>th</sup> (Tenth) working day prior to the commenced the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (regist unregistered) who own Equity Shares are eligible to participate in this Open Offer at any time expiry of the Tendering Period.			
ISIN	International Securities Identification Number.		
A negotiated price of ₹30.00/- (Rupees Thirty Only) per Sale Share, aggregating to an ₹62,55,330.00/- (Rupees Sixty-Two Lakhs Fifty-Five Thousand Three Hundred and Thir the sale of 2,08,511 (Two Lakhs Eight Thousand Five Hundred and Eleven) Equivalent to the sale of 2,08,511 (Five Point Seven One Percent) of the Voting Share Capital of the Target by Promoter Sellers to the Acquirer, pursuant to the execution of a Share Purchase Agree			

Definitions/ Abbreviations	Particulars				
	A negotiated price of ₹30.00/- (Rupees Thirty Only) per Sale Share, aggregating to an amount of				
	₹2,95,49,430.00/- (Rupees Two Crores Ninety-Five Lakhs Forty-Nine Thousand Four Hundred and				
	Thirty Only) for the sale of 9,84,981 (Nine Lakhs Eighty-Four Thousand Nine Hundred and Eighty				
	One) Equity Shares, representing 27.00% (Twenty Seven Percent) of the Voting Share Capital of the Target Company, by Non-Promoter Sellers to the Acquirer, pursuant to the execution of a Share				
	Purchase Agreement.				
	Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer,				
Offer Documents	Recommendation of the Committee of the Independent Directors of the Company, Pre-Offer Cum Corrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or on behalf of the Manager.				
	The period from the date of entering into an agreement, to acquire the Equity Shares, and Voting Share				
Offer Period	Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement was issued by the Acquirer, i.e., Thursday, April 13, 2023 and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.				
Offer Price	An offer price of ₹40.00/- (Rupees Forty Only) per Offer Share.				
Offer Shares	9,48,688 (Nine Lakhs Forty-Eight Thousand Six Hundred and Eighty-Eight) Equity Shares representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company.				
Voting Share Capital	The fully diluted Equity Share Capital and voting share capital of the Target Company as of the 10 <sup>th</sup> (Tenth) working day from the closure of the Tendering Period.				
PAN	Permanent account number allotted under the Income Tax Act, 1961.				
PA/ Public Announcement	Public Announcement dated Thursday, April 13, 2023.				
Promoters	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2(1)(s), and 2(1)(t) of the SEBI (SAST) Regulations, read with Regulations 2(1)(oo), and 2(1)(pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, namely being Saroj Jayprakash Jalan, Sachin Jayprakash Jalan, Bobby Sonthalia, and Govind Prasad HUF.				
Promoter Sellers	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2(1)(s), and 2(1)(t) of the SEBI (SAST) Regulations, read with Regulations 2(1)(00) and 2(1)(pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, who have entered into a Share Purchase Agreement with the Acquirers, namely being, Bobby Sonthalia and Govind Prasad HUF.				
Non-Promoter Seller	The existing Public Shareholder of the Target Company namely being Desai Mita Ashish, Desai Ashish Jashvant, Ajay Narendrabhai Chaudhari and Ashishbhai Jashwantbhai Desai HUF who has entered into a Share Purchase Agreement with the Acquirers.				
Public Shareholders	All the equity shareholders of the Target Company other than (i) the parties to the Share Purchase Agreements, and (ii) persons deemed to be acting in concert with parties at (i), undertaking sale of Sale Shares of the Target Company in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.				
Sale Shares	11,93,492 (Eleven Lakhs Ninety-Three Thousand Four Hundred and Ninety-Two) Equity Shares, constituting 32.71% (Thirty-Two Point Seven One Percent) of the Voting Share Capital of the Target Company.				
SCRR	Securities Contract (Regulation) Rules, 1957, as amended.				
SEBI	Securities and Exchange Board of India.				
SEBI Act	Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto				
SEBI (LODR)	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)				
Regulations	Regulations, 2015 and subsequent amendment thereto				
SEBI (SAST)	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers)				
Regulations	Regulations, 2011 and subsequent amendments thereof.				
Share Purchase Agreement/ SPA	Share Purchase Agreement with the Promoter Sellers and the Share Purchase Agreement with the Non-Promoter Sellers are hereinafter referred to as the Share Purchase Agreement.				
Share Purchase Agreement with the	The share purchase agreement dated Thursday, April 13, 2023, executed between the Acquirer and the Promoter Sellers and other with Acquirer and Non-Promoter Sellers, pursuant to which the Acquirer				

Definitions/ Abbreviations	Particulars	
Promoter Sellers	has agreed to acquire 2,08,511 (Two Lakhs Eight Thousand Five Hundred and Eleven) Equity Shares,	
	constituting 5.71% (Five Point Seven One Percent) of the Voting Share Capital of the Target Company	
	from the Promoter Sellers at a negotiated price of ₹30.00/- (Rupees Thirty Only) per Sale Share,	
	aggregating to a purchase consideration of ₹62,55,330.00/- (Rupees Sixty Two Lakhs Fifty Five	
	Thousand Three Hundred and Thirty Only).	
	The Acquirer has agreed to acquire 9,84,981 (Nine Lakhs Eighty Four Thousand Nine Hundred and	
Share Purchase	Eighty One) Equity Shares, constituting 27.00% (Twenty Seven Percent) of the Voting Share Capital	
Agreement with the	of the Target Company from the Non- Promoter Sellers at a negotiated price of ₹30.00/- (Rupees Thirty	
Non-Promoter Sellers	Only) per Sale Share, aggregating to a purchase consideration of ₹2,95,49,430.00/- (Rupees Two	
	Crores Ninety-Five Lakhs Forty-Nine Thousand Four Hundred and Thirty Only).	
	A company incorporated on Thursday, June 3, 1982, in accordance with the provisions of the	
Target Company/	Companies Act, 1956, with Registrar of Companies, Chennai, bearing corporate identification number	
PRADHIN	'L15100TN1982PLC009418', and having its registered office located at 61, Sembudoss Street, 1st	
	Floor, Chennai, Tamil Nadu, 600001.	
Tandanina Dania d	The tendering period shall have the meaning ascribed to it under Regulation 2(1)(za) of the SEBI	
Tendering Period	(SAST) Regulations.	
Undanlyina Transaction	The transaction for sale and purchase of the Sale Shares as contemplated under the Share Purchase	
Underlying Transaction	Agreements.	
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1)(zf) of the SEBI (SAST)	
Working Day	Regulations.	

## 2. OFFER DETAILS

	Up to 9,48,688 (Nine Lakhs Forty-Eight Thousand Six Hundred and Eighty-Eight) Equity Shares representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of the Target Company, subject	
Offer Size	to the terms and conditions specified in this Public Announcement, the Detailed Public Statement, and	
	the Letter of Offer, that are proposed to be issued in accordance with the SEBI (SAST) Regulations.	
	The Offer is being made at a price of ₹40.00/- (Rupees Forty Only) per Offer Share. The Equity Shares	
	of the Target Company are frequently traded in accordance with the provisions of Regulation 2(1)(j)	
Offer Duice /	of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with	
Offer Price /	the parameters prescribed under Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations.	
Consideration	Assuming full acceptance under this Offer, the aggregate consideration payable to the Public	
	Shareholders in accordance with the SEBI (SAST) Regulations will be ₹3,79,47,520.00/- (Rupees	
	Three Crores Seventy-Nine Lakhs Forty-Seven Thousand Five Hundred and Twenty Only).	
	The Offer Price will be paid in cash by the Acquirer in accordance with the provisions of Regulation	
Mada of Down and	9(1)(a) of the SEBI (SAST) Regulations and in accordance with the terms and conditions mentioned	
Mode of Payment	in this Public Announcement and to be set out in the Offer Documents proposed to be issued in	
	accordance with the SEBI (SAST) Regulations.	
Tyme of Offen	This Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3(1)	
Type of Offer	and 4 of the SEBI (SAST) Regulation pursuant to the execution of the Share Purchase Agreement.	

### 3. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

Type of Transaction (direct/indirect)	Direct Acquisition	
	The Acquirer and the Promoter Sellers have entered and executed a Share Purchase	
	Agreement as on the date of the Public Announcement, in pursuance of which the	
	Acquirer has agreed to acquire 2,08,511 (Two Lakhs Eight Thousand Five Hundred and	
Mode of Transaction (Agreement/	Eleven) Equity Shares, constituting 5.71% (Five Point Seven One Percent) of the Voting	
Allotment/Market purchase)	Share Capital of the Target Company from the Promoter Sellers at a negotiated price of	
Amountain Warket parenase)	₹30.00/- (Rupees Thirty Only) per Sale Share, aggregating to a purchase consideration of	
	₹62,55,330.00/- (Rupees Sixty Two Lakhs Fifty Five Thousand Three Hundred and Thirty	
	Only), and in accordance with the terms of the Share Purchase Agreement.	
	The Acquirer and the Non-Promoter Sellers have entered and executed a Share Purchase	

		Agreement as on the date of the Public Announcement, in pursuance of which the	
		Acquirer has agreed to acquire 9,84,981 (Nine Lakhs Eighty Four Thousand Nine	
		Hundred and Eighty One) Equity Shares, constituting 27.00% (Twenty-Seven Percent)	
		of the Voting Share Capital of the Target Company from the Non- Promoter Sellers at a	
		negotiated price of ₹30.00/- (Rupees Thirty Only) per Sale Share, aggregating to a	
		purchase consideration of ₹2,95,49,430.00/- (Rupees Two Crore Ninety Five Lakhs Forty	
		Nine Thousand Four Hundred and Thirty Only), and in accordance with the terms of the	
		Share Purchase Agreement.	
		Consequently, the Acquirer shall acquire substantial Voting Share Capital along with	
		complete control over the management of the Target Company after the successful	
		completion of this Offer.	
<b>Equity Shares</b>	Number of	11,93,492	
/ Voting	Equity Shares	(Eleven Lakhs Ninety-Three Thousand Four Hundred and Ninety-Two)	
8	Equity Shares	(Eleven Earns (vinety Times Thousand Four Handred and Timety Two)	
rights	% vis-à-vis Total	20.710/	
acquired/	Voting Share	32.71%	
proposed to	Capital	(Thirty-Two Point Seven One Percent)	
be Acquired	Сарна		
Total Consideration for Equity		₹3,58,04,760.00/-	
Shares / Voting Rights acquired		(Rupees Three Crore Fifty-Eight Lakhs Four Thousand Seven Hundred and Sixty Only)	
Mode of payment (Cash/		Cash	
		t asu	
securities)		Cush	

#### Note:

- $i. \quad \textit{The Promoter Sellers have irrevocably agreed to relinquish the management control of the Target Company in favor of the Acquirer.} \\$
- ii. Upon completion of the Offer, the Promoter Sellers shall cease to be promoters of the Target Company and the Acquirer shall be the new promoter of the Target Company, subject to compliance with conditions specified in Regulation 31A of SEBI (LODR) Regulations.

### 4. DETAILS OF THE ACQUIRER

Details		Acquirer	Total		
Name of Acquirer		Mr. Nitin Vitthalrao Thorave			
PAN		ACBPT2601D			
		Swapnashilp Bungalow, Vartak Road, Virar			
Address		West, Behind Arti Apartment, Vasai Virar			
		Municipal corporation, Thane – 401303, India			
Name(s) of per	sons in control/	Not Applicable			
promoters of Ac	quirer	Not Applicable			
Name of the G	roup, if any, to	Nidan Group	Nidan Group		
which the Acquirer belong to		Titaan Group	Tridaii Gioup		
	No. of Equity				
Pre-SPA	Shares				
transaction	% of total	Nil	Nil		
shareholding	existing equity	1411	IVII		
(A)	/ Voting Share				
	capital				
Equity Shares acquired through SPA  No. of Equity Shares		11,93,492	11,93,492		
		(Eleven Lakhs Ninety-Three Thousand Four	(Eleven Lakhs Ninety-Three Thousand		
		Hundred and Ninety-Two)	Four Hundred and Ninety-Two)		
transaction	% of total	32.71%	32.71%		
(B)	equity / Voting	(Thirty-Two Point Seven One Percent)	(Thirty-Two Point Seven One Percent)		
Share capital		(Timity-Two Tomit Seven One Tercent)	(Thirty-Two Folin Seven One Fercent)		

Details		Acquirer	Total		
<b>Equity Shares</b>	No. of Equity	9,48,688	9,48,688		
proposed to be	Shares	(Nine Lakhs Forty-Eight Thousand Six	(Nine Lakhs Forty-Eight Thousand Six		
acquired	Silaies	Hundred and Eighty-Eight)	Hundred and Eighty-Eight)		
through Offer					
transaction	% of total	26.00%	26.00%		
assuming full	equity / Voting	(Twenty-Six Percent)	(Twenty-Six Percent)		
acceptance	Share capital	(1 wenty-Six Fercent)	(1 wenty-Six Fercent)		
(C)					
Proposed	No. of Equity	21,42,180	21,42,180		
shareholding	Shares	(Twenty-One Lakhs Forty-Two Thousand	(Twenty-One Lakhs Forty-Two		
after	Silaies	One Hundred and Eighty)	Thousand One Hundred and Eighty)		
acquisition of shares which	% of total				
triggered the	equity / Voting	58.71%	58.71%		
Offer	Share capital	(Fifty-Eight Point Seven Three Percent)	(Fifty-Eight Point Seven Three Percent)		
(A+B+C)	Share Capital				
Any other interest in the Target Company		As on date of this Public Announcement, except for execution of the Share Purchase			
		Agreements, the Acquirer does not have any other interest or any other relationship in or			
		with the Target Company.			
		with the Target Company.			

### 5. DETAILS OF THE SELLING SHAREHOLDERS

		Details of Equity Shares / voting rights held by the Promoter and Non-Promoter Sellers			
Name of the Promoter and Non-	Part of	Pre-Transaction		Post-Transaction	
Promoter Sellers	Promoter group	No. of Equity Shares	% of total equity / Voting Share	No. of Equity Shares	% of total equity / Voting Share
			capital		capital
Mr. Bobby Sonathalia Jalan	Yes	1,77,260	4.86%	31,317	0.86%
M/s Govind Prasad HUF	Yes	62,568	1.71%	Nil	Nil
Ms. Desai Mita Ashish	No	1,76,995	4.85%	Nil	Nil
Mr. Desai Ashish Jashvant	No	2,75,533	7.55%	1,23,695	3.39%
Mr. Ajay Narendrabhai Chaudhari	No	7,39,878	20.28%	2,47,387	6.78%
M/s Ashishbhai Jashwantbhai Desai HUF	No	2,81,736	7.72%	1,18,079	3.24%
Total		17,13,970	46.97%	5,20,478	14.27%

Post the completion of Offer formalities, the Promoter Sellers, shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

### 6. TARGET COMPANY

Name	Pradhin Limited;		
Corporate Identification Number	L15100TN1982PLC009418;		
Registered Office Address	61, Sembudoss Street, Chennai - 600001, Tamil Nadu, India;		
Corporate Office Address	203 S.F. Soliter FP-182, SP-182/ D,T.P.S-14, B/S. Vaibhav Apartment 2,		
Corporate Office Address	Opp. Bombay Garage, Shahibaug Ahmedabad - 380004, Gujarat, India;		
Stock Exchanges where listed	The Equity Shares of the Target Company are listed on BSE Limited;		
Scrip Code for BSE Limited	530095;		
Scrip ID for BSE Limited	PRADHIN;		
<b>International Securities Identification Number</b>	INE656B01019.		

#### 7. OTHER DETAILS

- (a) This Public Announcement is made in compliance with Regulation 13(1) of the SEBI (SAST) Regulations. The Acquirer accepts full responsibility for the information contained in this Public Announcement.
- (b) The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with the provisions of Regulations 13(4), 14(3), and 15(2) and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 (Five) Working Days of this Public Announcement, i.e., on or before Friday, April 21, 2023. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirer, the Target Company, the Promoter Sellers, background to the Offer, relevant conditions under the Share Purchase Agreements, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer.
- (c) The completion of this Offer and the underlying transaction as envisaged under the Share Purchase Agreements is subject to the satisfaction of certain conditions precedent as set out in the Share Purchase Agreements. Further, in compliance with the SEBI (SAST) Regulations, the underlying transactions under the Share Purchase Agreements referred to hereinabove may be completed prior to completion of the Offer. Further, this Offer is subject to the terms and conditions mentioned in this Public Announcement, and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.
- (d) The Acquirer accepts full responsibility for the information contained in this Public Announcement.
- (e) The Acquirer has given an undertaking that it is are aware of, and shall comply with, the obligations under the SEBI (SAST) Regulations and has adequate financial resources to meet the obligations under the SEBI (SAST) Regulations for the purpose of the Offer.
- (f) The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.
- (g) The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.
- (h) All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company. All the information pertaining to the Promoter Sellers and Non-Promoter Sellers contained in this Public Announcement has been obtained from them and the accuracy thereof related to all has not been independently verified by the Manager.
- (i) In this Public Announcement, all references to ₹ are references to the Indian Rupees.

Issued by the Manager to the Offer On Behalf of the Acquirer



**Swaraj Shares and Securities Private Limited** 

Principal Place of Business: Unit No 304, A Wing, 215 Atrium Courtyard Marriot, Andheri East, Mumbai - 400093, Maharashtra,

India

Contact Number: +91-22-69649999

Email Address: <a href="mailto:compliance@swarajshares.com">compliance@swarajshares.com</a>

Website: www.swarajshares.com

Investors Grievance Email Address: investor.relations@swarajshares.com

**Contact Person:** Tanmoy Banerjee/ Pankita Patel **SEBI registration number:** INM00012980

CIN: U51101WB2000PTC092621

Place: Mumbai Sd/Date: Thursday, April 13, 2023 Mr. Nitin Vitthalrao Thorave